

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-183(PB)/2024**

**IN THE MATTER OF:**

Ambica Enclave Private Limited ..... Petitioner  
Vs  
Proplarity Infrastructure Private ..... Respondent  
Limited

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Alok Tripathi  
For the Respondent :

**ORDER**

On perusal of the affidavit of service on DMS, we find that the address of the Corporate Debtor at page 185 (Annexure-P/10) is incomplete. Petitioner is once again directed to serve fresh notice showing the full address of the Corporate Debtor. At request, list the matter on **02.07.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

08.05.2024  
Lalit